

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. MA 1 of 98  
MA 409 of 97  
OA 1461 of 96

Present : Hon'ble Mr. G.C.Sarma, Administrative Member  
Hon'ble Mr.D.Purkayastha, Judicial Member

S. P. KUMAR

VS

UNION OF INDIA & ORS.

For the applicant : Mr.S.Bhattacharjee, counsel

For the respondents: Mr.M.S.Banerjee, counsel

Heard on : 27.3.98

Order on : 27.3.98

O R D E R

B.C.Sarma, A.M.

MA 1 of 98 has been listed today on the submission of Mr.S. Bhattacharjee, 1d. counsel for the applicant in view of the urgency. This MA was filed for a direction upon the respondents restraining them from proceeding with the Disciplinary Proceeding instituted by the charge memo dated 9.4.96.

2. Mr.M.S.Banerjee, 1d. counsel for the respondents strongly opposes the MA on the ground that the applicant has made another or ayer earlier which was rejected by an order dated 30.2.96 annexed in MA-3 of the Miscellaneous Application itself. Since this matter was considered by the Tribunal previously MA 1 of 98 is not maintainable and hence it is rejected. REASONABLE DUE

3. Another MA 409 of 97 may be taken up along with the OA 1461 of 96 for admission hearing on 22.4.98 in Court No.I. Mr.Bhattacharjee, 1d. counsel, however, prays for grant of liberty to the applicant to join the new place of posting at GCF/Jabalpur.

